

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP NO. 606/2001 IN OA NO.2185/1999

NEW DELHI, THIS THE 2ND DAY OF NOVEMBER, 2001

(RA)

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE MR.S.A.T.RIZVI, MEMBER (A)

S.Thakur
S/o late Shri K.N. Thakur
R/o BA-12-B, DDA Flats
Munirka
New Delhi-110067.

... Applicant

(None for the applicant)

v.

1. Shri Kamal Pande
Secretary
Ministry of Home Affairs
Government of India
Central Secretariat, North Block
New Delhi.

2. Shri K.P.Singh
Director, Intelligence Bureau
Ministry of Home Affairs
Government of India
Central Secretariat, North Block
New Delhi. Respondents

ORDER(ORAL)

JUSTICE ASHOK AGARWAL:-

Applicant and his advocate are absent. We have perused the papers and we proceed to dispose of the present contempt petition on merits in their absence in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. Non-observance of directions contained in the order of 23.01.2001 in OA No.2185/1999 has been made the basis of the present contempt petition. By the order, a direction has been issued to the

W.M.

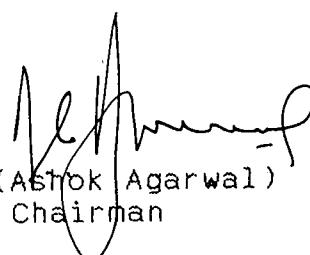
(8)

respondents to grant the upgraded scale of Rs.12000-16500 to applicant herein, who superannuated on 31.1.1997, with effect from 1.1.1996. We find from the order that no time-frame has been stipulated for complying with the aforesaid directions. In the circumstances, we find that the interests of justice will be duly met by disposing of the present contempt petition at this stage itself even without issue of notices with a direction to the respondents to comply with the aforesaid directions within a period of two months from the date of service of a copy of this order. We direct accordingly.

3. Present contempt petition is disposed of in the aforesated terms.


(S.A.T. Rizvi)

Member (A)


(Ashok Agarwal)
Chairman

/sns/